

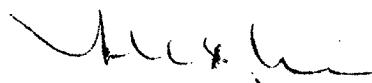
F.No.398/28/85-IT(B)
Government of India
Central Board of Direct Taxes

New Delhi, the 16-1-86

O R D E R

No. 6574 (F.No.398/ 28/85-IT(B): In exercise of the powers conferred by rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962 and in supersession of Central Board of Direct Taxes Order No. 4255 (F.No.398/13/81-IT(B) dated 12.10.81 the Central Board of Direct Taxes hereby directs that Shri Raghuveer Saran Gupta authorised by the Central Government to exercise the powers of a Tax Recovery Officer under the Notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 6573 (F.No.398/28/85-IT(B) dated 16.1.86 shall exercise jurisdiction in respect of the following districts in the State of U.P, falling within the charge of Commissioner of Income-tax Lucknow.

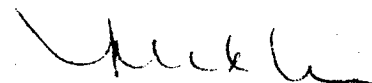
2. This Order shall come into force with effect from the date . . . Shri Raghuveer Saran Gupta ~~take~~ over charge as Tax Recovery Officer(s).


(B.E. Alexander)
Under Secretary

Central Board of Direct Taxes.

Copy forwarded to:-

1. The Chief Commissioner of Income-tax, Lucknow. w.r.t. his letter No. D.O.No.GL/70-3 dated 4.8.85
2. ITCC Section. 3. Bulletin Section, DI(RS&PR), Mayur Bhavan, New Delhi.
4. DI(P&P), Hans Bhavan, New Delhi.
5. Guard file.


(B.E. Alexander)
Under Secretary

Central Board of Direct Taxes.